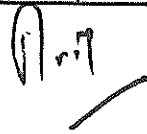


**Bid Document/ बिड दस्तावेज़**

<b>Bid Details/बिड विवरण</b>	
<b>Bid End Date/Time/बिड बंद होने की तारीख/समय</b>	06-03-2024 15:00:00
<b>Bid Opening Date/Time/बिड खुलने की तारीख/समय</b>	06-03-2024 15:30:00
<b>Bid Offer Validity (From End Date)/बिड पेशकश वैधता (बंद होने की तारीख से)</b>	90 (Days)
<b>Ministry/State Name/मंत्रालय/राज्य का नाम</b>	Autonomous Body
<b>Department Name/विभाग का नाम</b>	Supreme Court Of India
<b>Organisation Name/संगठन का नाम</b>	Supreme Court Of India
<b>Office Name/कार्यालय का नाम</b>	Tilak Marg New Delhi 110001
<b>Total Quantity/कुल मात्रा</b>	720
<b>Item Category/मद केटगरी</b>	Raymond Quality No. I00353- 0002 (Q3)
<b>MSE Exemption for Years Of Experience/अनुभव के वर्षों से एमएसई छूट/</b>	Yes
<b>Startup Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से स्टार्टअप छूट</b>	No
<b>Document required from seller/विक्रेता से मांगे गए दस्तावेज़</b>	Experience Criteria,Certificate (Requested in ATC),OEM Authorization Certificate *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer
<b>Bid to RA enabled/बिड से रिवर्स नीलामी सक्रिय किया</b>	No
<b>Type of Bid/बिड का प्रकार</b>	Single Packet Bid
<b>Time allowed for Technical Clarifications during technical evaluation/तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय</b>	2 Days
<b>Inspection Required (By Empanelled Inspection Authority / Agencies pre-registered with GeM)</b>	No
<b>Estimated Bid Value/अनुमानित बिड मूल्य</b>	190080
<b>Evaluation Method/मूल्यांकन पद्धति</b>	Total value wise evaluation



**EMD Detail/ईएमडी विवरण**

Required/आवश्यकता	No
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**ePBG Detail/ईपीबीजी विवरण**

Required/आवश्यकता	No
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**Splitting/विभाजन**

Bid splitting not applied/बोली विभाजन लागू नहीं किया गया.

**MII Purchase Preference/एमआईआई खरीद वरीयता**

MII Purchase Preference/एमआईआई खरीद वरीयता	No
--	----

**MSE Purchase Preference/एमएसई खरीद वरीयता**

MSE Purchase Preference/एमएसई खरीद वरीयता	Yes
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1. If the bidder is a Micro or Small Enterprise as per latest definitions under MSME rules, the bidder shall be exempted from the requirement of "Bidder Turnover" criteria and "Experience Criteria" subject to meeting of quality and technical specifications. If the bidder is OEM of the offered products, it would be exempted from the "OEM Average Turnover" criteria also subject to meeting of quality and technical specifications. In case any bidder is seeking exemption from Turnover / Experience Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer.

2. Purchase preference to Micro and Small Enterprises (MSEs): Purchase preference will be given to MSEs as defined in Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 dated 23.03.2012 issued by Ministry of Micro, Small and Medium Enterprises and its subsequent Orders/Notifications issued by concerned Ministry. If the bidder wants to avail the Purchase preference, the bidder must be the manufacturer of the offered product in case of bid for supply of goods. Traders are excluded from the purview of Public Procurement Policy for Micro and Small Enterprises. In respect of bid for Services, the bidder must be the Service provider of the offered Service. Relevant documentary evidence in this regard shall be uploaded along with the bid in respect of the offered product or service. If L-1 is not an MSE and MSE Seller (s) has/have quoted price within L-1+ 15% (Selected by Buyer) of margin of purchase preference /price band defined in relevant policy, such Seller shall be given opportunity to match L-1 price and contract will be awarded for 25%(selected by Buyer) percentage of total QUANTITY. The buyers are advised to refer the OM No.F.1/4/2021-PPD dated 18.05.2023

OM No.1 4 2021 PPD dated 18.05.2023 for compliance of Concurrent application of Public Procurement Policy for Micro and Small Enterprises Order, 2012 and Public Procurement (Preference to Make in India) Order, 2017.

3. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.

**Raymond Quality No. 100353- 0002 ( 720 meter )**

*Asf*

**Technical Specifications/तकनीकी विशिष्टियाँ**

Buyer Specification Document/क्रेता विशिष्टि दस्तावेज़	<a href="#">Download</a>
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**Consignees/Reporting Officer/परेषिती/रिपोर्टिंग अधिकारी and/ तथा Quantity/मात्रा**

S.No./क्र. सं.	Consignee Reporting/Officer/ परेषिती/रिपोर्टिंग अधिकारी	Address/पता	Quantity/मात्रा	Delivery Days/डिलीवरी के दिन
1	Sanjeev Kumar Sinha	110001,SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001	720	60

**Buyer Added Bid Specific Terms and Conditions/क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें****1. Generic**

OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly.

**2. Buyer Added Bid Specific ATC**

Buyer uploaded ATC document [Click here to view the file.](#)

**Disclaimer/अस्वीकरण**

The additional terms and conditions have been incorporated by the Buyer after approval of the Competent Authority in Buyer Organization, whereby Buyer organization is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any eccentricity / restriction arising in the bidding process due to these ATCs and due to modification of technical specifications and / or terms and conditions governing the bid. Any clause(s) incorporated by the Buyer regarding following shall be treated as null and void and would not be considered as part of bid:-

1. Definition of Class I and Class II suppliers in the bid not in line with the extant Order / Office Memorandum issued by DPIIT in this regard.
2. Seeking EMD submission from bidder(s), including via Additional Terms & Conditions, in contravention to exemption provided to such sellers under GeM GTC.
3. Publishing Custom / BOQ bids for items for which regular GeM categories are available without any Category item bunched with it.
4. Creating BoQ bid for single item.
5. Mentioning specific Brand or Make or Model or Manufacturer or Dealer name.
6. Mandating submission of documents in physical form as a pre-requisite to qualify bidders.

7. Floating / creation of work contracts as Custom Bids in Services.
8. Seeking sample with bid or approval of samples during bid evaluation process.
9. Mandating foreign / international certifications even in case of existence of Indian Standards without specifying equivalent Indian Certification / standards.
10. Seeking experience from specific organization / department / institute only or from foreign / export experience.
11. Creating bid for items from irrelevant categories.
12. Incorporating any clause against the MSME policy and Preference to Make in India Policy.
13. Reference of conditions published on any external site or reference to external documents/clauses.
14. Asking for any Tender fee / Bid Participation fee / Auction fee in case of Bids / Forward Auction, as the case may be.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller within 4 days of bid publication on GeM. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

This Bid is also governed by the General Terms and Conditions/ यह बिड सामान्य शर्तों के अंतर्गत भी शासित है

In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws./जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो। बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।

---Thank You/धन्यवाद---



**Specifications for white terrykot for shirt for summer season**

Sl. No.	Fabric Details	Specifications	Composition	Required Fabric
1.	White terrykot fabric for shirt	Raymond fabric quality no. I00353 - 0002	55% Polyester 45% cotton	720 mtrs in multiples of 9 mtrs

Interested parties if they so desire, may contact Branch Officer, Admn. Materials (Maintenance) at Telephone No. 011- 23115864 or vide email boamsupremecourt.sc@nic.in for any further information before quoting the rates.

**A. Instruction to the Bidders**

1. Hypothetical/ Conditional bids shall not be entertained. Bid once submitted shall not be allowed to be withdrawn or altered. If the bid is withdrawn or altered by the concerned party at any time after it is submitted, the bidder may be debarred to participate in the bid process of the Supreme Court of India
4. The rates should be valid for a minimum period of 90 days from the date of opening of bidding. The Bidder shall not be entitled during the said period of 90 days to revoke or cancel its bid or to vary the bid or any terms thereof.
5. The Registry will deal with the Bidder directly and no middle-men/ agents/ commission agents etc. should be asked by the bidder to represent their cause and they shall not be entertained by the Registry. The Bid Form is not transferable and the agency shall not be permitted to transfer their rights and obligations to any other person/ organization or otherwise.
6. The Registry, in its discretion, reserves the right to make any change, at any time, in the terms and conditions of the custom bid and reject or accept any or all the bids, wholly or partly, without assigning any reason thereof.
7. The Bidder shall give an undertaking (as per Annexure A) that the Firm/Partners/Director/Proprietor has not been blacklisted and its business dealings with Central/ State Government/ Public Sector units/ Autonomous bodies have not been banned/terminated on the account of poor performance.
8. The Performance Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.
9. Each Bidder has to certify that additional terms and conditions are acceptable to him/her.
10. Bid once submitted shall not be allowed to be withdrawn till finalization of the matter.

*Pr. J*

11. The Registry is not bound to accept the rates submitted by the lowest Bidder or any other Bidder nor does it undertake to assign any reasons for its decision in this matter.
12. Each Bidder has to certify that all the terms and conditions are acceptable to him/her.

#### **B. PAYMENT TERMS AND CONDITIONS FOR SUCCESSFUL BIDDER**

1. The bidder should specifically state whether rates are inclusive of GST (as applicable) and if the same are not stated, it will be deemed that the rates are inclusive of GST.
2. The successful bidder shall have to give performance security deposit @ 3% of total amount of the Purchase Order by way of Bank Guarantee / Demand Draft drawn in favour of "The Registrar (Admn.) Supreme Court of India", within one week from the receipt of Purchase Order. The Bank Guarantee/ Demand Draft will be released after 60 days from the date of final bill payment and after satisfactory supply of the items.
3. The material supplied will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved samples/ specifications, the same will be liable to be rejected and the entire supply will have to be replaced with the quality exactly commensurate with the approved sample at the cost of the bidder. The decision of the Inspection Committee in this regard shall be final.
4. The time is the essence of the bid. The supply of the item as per the required specifications/samples shall be required to be made **within 60 days** in the Registry (F.O.R. Destination) on receipt of the Purchase Order.
5. The payment will be made only after the full supply is received and accepted as per approved samples/specifications. No part payment or advance payment shall be made.
6. The successful bidder will have to abide by the terms and conditions as may be fixed from time to time by the Registry.
7. Rates quoted shall include costs of commuting, delivery and no separate travelling charges shall be admissible.

*Nil*

1. If delivery is not made within the specified date and time and the Registry is required to make purchase from other dealer(s), the bidder will be liable to make good the loss in case of higher payments as compared to approved rates and the difference will be deducted from the performance security deposited by the bidder. The Registry reserves the right to recover loss upto the amount of Performance Security in case the quality is low or in case of deficiency of service.

  
(Additional Registrar)  
Admn. Materials (M)

ANNEXURE 'A'UNDERTAKING/CERTIFICATE

I/We undertake that \_\_\_\_\_ (Name of the Firm / Proprietor/ Company/ Director) has not been blacklisted/banned by any Central/ State Government/ Public Sector Units/ Autonomous Bodies.

Date:

Place:

Signature of the authorised  
signatory of the firm/company/  
organisation/Official Stamp/Seal

A handwritten signature in black ink, appearing to be 'R. S. J.', written over a horizontal line.